

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) NO.61 OF 2018**

**In the matter of:**

**V. Stalin**

**Appellant**

**Vs**

**Chandra Royal Inn Pvt Ltd**

**Respondents**

**Ms. Swati Bansal, Advocate for Appellant.**

**Mr. R.S. Lakshman, Advocate for SIDBI.**

**ORDER**

**14.08.2019**- Learned counsel for the parties submits that the Corporate Insolvency Resolution Proceedings have not fructified and the Corporate Debtor has gone for liquidation. In view of this development, learned counsel for the appellant, Ms Swati Bansal seeks and is permitted to withdraw the appeal. The appeal is accordingly dismissed as withdrawn.

**(Justice Bansi Lal Bhat)  
Member (Judicial)**

**(Mr. Balvinder Singh)  
Member (Technical)**

**Bm/nn**